

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF EXPENDITURE

LOK SABHA
UNSTARRED QUESTION No. 2452

TO BE ANSWERED ON MONDAY, AUGUST 04, 2025
13 SRAVANA, 1947 (SAKA)

“QUALIFYING PERIOD FOR ANNUAL INCREMENT”

2452: SHRI ANAND BHADAURIA:

Will the Minister of **Finance** be pleased to state:

- (a) whether the qualifying period for next annual increment in cases where the employees of Central Government have been allowed stepping up of their pay at par with that of their juniors under Rule 7 (10) of CCS (RP) Rules, 2016, is 6 months from the date of stepping up of pay of seniors and one year from their date of previous annual increment;
- (b) if so, the details thereof; and
- (c) if not, the details of qualifying period service for next annual increment in such cases along with the relevant Rules and order in this regard?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI PANKAJ CHAUDHARY)**

- (a) to (c): The date of next increment in 7th Central Pay Commission pay structure is governed under Rule 10 of Central Civil Services (Revised Pay) Rules, 2016, the extract of which is enclosed in Annexure-I.

Rule 10 of the Central Civil Service (Revised Pay) Rules, 2016 referred to in reply of Lok Sabha Un-Starred Question No. 2452 for 04.08.2025

10. Date of next increment in revised pay structure.-

“ (1) There shall be two dates for grant of increment namely, 1st January and 1st July of every year, instead of existing date of 1st July:

Provided that an employee shall be entitled to only one annual increment either on 1st January or 1st July depending on the date of his appointment, promotion or grant of financial upgradation.

(2) The increment in respect of an employee appointed or promoted or granted financial upgradation including upgradation under Modified Assured Career Progression Scheme (MACPS) during the period between the 2nd day of January and 1st day of July (both inclusive) shall be granted on 1st day of January and the increment in respect of an employee appointed or promoted or granted financial upgradation including upgradation under MACPS during the period between the 2nd day of July and 1st day of January (both inclusive) shall be granted on 1st day of July.

Illustration:

(a) In case of an employee appointed or promoted in the normal hierarchy or under MACPS during the period between the 2nd day of July, 2016 and the 1st day of January, 2017, the first increment shall accrue on the 1st day of July, 2017 and thereafter it shall accrue after one year on annual basis.

(b) In case of an employee appointed or promoted in the normal hierarchy or under MACPS during the period between 2nd day of January, 2016 and 1st day of July, 2016, who did not draw any increment on 1st day of July, 2016, the next increment shall accrue on 1st day of January, 2017 and thereafter it shall accrue after one year on annual basis:

Provided that in the case of employees whose pay in the revised pay structure has been fixed as on 1st day of January, the next increment in the Level in which the pay was so fixed as on 1st day of January, 2016 shall accrue on 1st day of July, 2016:

Provided further that the next increment after drawal of increment on 1st day of July, 2016 shall accrue on 1st day of July, 2017.

(3) Where two existing Grades in hierarchy are merged and the junior Government servant in the lower Grade happens to draw more pay in the corresponding Level in the revised pay structure than the pay of the senior Government servant, the pay of the senior government servant shall be stepped up to that of his junior from the same date and he shall draw next increment in accordance with this rule. “
